

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 149/TT/2016**

Subject : Determination of transmission tariff under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 for 400/220 kV Ludhiana Sub-station: (+) 600 MVAR / (-) 400 MVAR under "Static VAR Compensator (SVCs) in Northern Region"

Date of Hearing : 11.11.2016

Coram: Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others

Parties present: Shri S. S. Raju, PGCIL  
Shri S. K. Venkatesan, PGCIL  
Shri Rakesh Prasad, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that 400/220 kV Ludhiana Sub-station: (+) 600 MVAR / (-) 400 MVAR under "Static VAR Compensator (SVCs) in Northern Region was scheduled to be commissioned 13.8.2016. It was anticipated to be commissioned on 1.9.2016, however it could not be commissioned on the said date. The representative of the petitioner submitted that anticipated COD of the instant asset is now revised to 1.12.2016 and prayed to allow AFC under Regulation 7(7) of the 2014 Tariff Regulations.

2. The Commission directed the petitioner to file the information sought in the ROP dated 5.10.2016 on affidavit by 21.11.2016 and the parties to complete the pleadings by 28.11.2016. The Commission further observed that no extension of time will be granted and in case no information is received, the matter will be decided on the basis of the information already on record.

3. Subject to the above, the Commission reserved the order in the petition

By order of the Commission

sd/-  
V. Sreenivas  
Dy. Chief (Law)

